GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION NO. 2667
ANSWERED ON 09/03/2026

Implementation of UGC's Equity Regulations

2667. Shri Ve Vaithilingam:

Will the Minister of EDUCATION be pleased to state:

(a) whether the Government has examined the operational readiness of universities and colleges to implement the University Grants Commission's (UGC's) equity regulations, including the establishment of required Committees, helplines and monitoring mechanisms;

(b) if so, the details of the Government's assessment of institutional capacity, resource allocation plans and timelines provided to higher education institutions for compliance with the said regulations; and

(c) the strategic initiatives proposed to be taken by the Government to support campuses in capacity building, sensitisation training and monitoring compliance to ensure that the regulations meet their intended equity outcomes without unintended disruptions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (c): The UGC (Promotion of Equity in Higher Education Institutions) Regulations, 2026, notified on 13.01.2026, have been kept in abeyance by the Hon'ble Supreme Court vide order dated 29.01.2026.

Hence, the matter is sub judice.

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